



क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA



संदर्भ संख्या:-

Ref.No. ०६८०/O.A. No. 417/2024

दिनांक:-

Date: ०३/०७/२०२४

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicus Marg,  
New Delhi.  
E-mail-judicial-ngt@gov.in

**Sub:-** Submission of status report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 417/2024, Sampurna Nand Vs Karuna Consultants Pvt. Ltd.

Sir,

In Compliance of Hon'ble NGT order dated 25.04.2024 in the matter of O.A. No. 417/2024, Sampurna Nand Vs Karuna Consultants Pvt. Ltd, the status report is being filed herewith.

It is requested that status report may be presented before the Hon'ble Tribunal for kind consideration.

**Encl.:** As above.

Yours faithfully,

  
(U.K. Gupta)  
Regional Officer  
Sonbhadra.

**Endt. No. & date as above.**

**Copy to:-**

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer  
Sonbhadra.

Status Report in pursuant to order dated 25.04.2024 passed by Honble NGT in the matter of OA No. 417/2024 Sampurna Nand vs. M/s MO. Shamshad & Ors.

---

1. As per joint committee report dated-06.01.2024, UPPCB had issued Show-Cause Notice to the said mining lease vide Letter dated-12.01.2024, which was got received by concerned project proponent.
2. As per the available records and facts observed during visit on 08.02.2024 and 09.02.2024 and recommendation sent by RO, UPPCB, Sonbhadra, U.P. Pollution Control Board has issued closure order to the said mining lease vide letter dated-19.02.2024 after giving due opportunity as per law.
3. UPPCB has imposed the environmental compensation on the said mining lease for past violation and defaulting days, which amount has not deposited by the project proponent.
4. In order to ensure the effective compliance of closure order issued to the said mining lease by UPPCB vide letter dated 19.02.2024, District Magistrate, Mirzapur has directed to Mining Officer, Mirzapur vide reference no. G0228/OA-521/2022/ 2023 dated 04.03.2024.
5. The presentation of the project proponent against closure order dated 19.02.2024 has not received as per available records in this office.

Accordinlgy above, The Status Report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 09.07.2024

  
(U.K. Gupta)  
Regional Officer  
U.P.P.C.B  
Sonbhadra